

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 528/GT/2020

Subject : Petition for revision of tariff for the period from 1.4.2014 to 31.3.2019 after truing up exercise in respect of NTPL (1000 MW) Coal based Thermal Power Station.

Petition No. 254/GT/2020

Subject : Petition for approval of tariff of NTPL (1000 MW) Coal based Thermal Power Station for the period from 1.4.2019 to 31.3.2024.

Petitioner : NLC Tamil Nadu Power Limited

Respondents : Tamil Nadu Generation and Distribution Corporation Limited and 14 others.

Date of Hearing : **6.9.2022**

Coram : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Ms. Tanya Sareen, Advocate, NTPL
Ms. Surbhi Kapoor, Advocate, NTPL
Shri Anukirat Singh Baweja, Advocate, NTPL
Shri S. Vallinayagam, Advocate, TANGEDCO
Ms. Kajal, TANGEDCO

Record of Proceedings

At the request of the learned counsel for the Petitioner, the Commission adjourned these matters.

2. The Commission directed the Petitioner to submit the following additional information, after serving copy to the Respondents on or before **28.9.2022** who may file reply, if any on or before **14.10.2022**:

In Petition No. 528/GT/2020

- (i) As per para 40 of the Commission's Order dated 11.7.2017 in Petition No. 135/GT/2015, the Undischarged liabilities as on COD i.e. 29.8.2015, as per the Audited balance sheet of the generating station is Rs. 480.29 Crores. However, the Petitioner has claimed Un-discharge liability of Rs. 1069.31 Crore as on COD of the generating station. Therefore, item wise undischarged liability as on COD along with reconciliation with the



undischarged liabilities as shown in Audited Balance sheet is to be furnished by the Petitioner.

- (ii) The Commission vide order dated 11.7.2017 in Petition No. 135/GT/2015 had directed the Petitioner to submit the details regarding expenditure on chemicals, filters and membranes etc. for desalination plant. The Petitioner has however, not submitted the relevant details. Therefore, relevant information / Justification regarding the claim of expenditures on chemical filters and membranes etc. is to be furnished by the Petitioner.
- (iii) Details of liquidated damages and insurance proceeds, if any, recovered for the delay under the contracts executed for different packages;
- (iv) As Form 11 submitted vide affidavit dated 29.10.2019 does not cover data for all the years of 2014-19 Tariff period, the details in Form 11 (i.e. the weighted average rate of Depreciation duly filled for all the years upto 2018-19) to be furnished.
- (v) As Form 13 submitted vide affidavit dated 29.10.2019 does not cover data for all the years of 2014-19 Tariff period, the details in Form 13 i.e. calculation of interest on weighted average rate of interest for all the years i.e. upto 2018-19 to be furnished.

In Petition No. 528/GT/2020 and 254/GT/2020

- (i) Revised Form-9A (clearly mentioning the Regulation sub-clauses under which the additional capital expenditure has been claimed), Form 9B(i) and Form 9D for the respective years of the 2014-19 tariff period and 2019-24 tariff period as per the formats specified under the Regulations.
- (ii) Expenditure of Rs 6600.00 lakh for modification in the natural draft cooling tower. The reason and justification for claiming such a huge expenditure along with its cost benefit analysis.

3. The Petitioner may file its rejoinder, if any, on or before **21.10.2022**. The pleadings shall be completed within the due date mentioned and no extension of the time shall be granted for any reasons whatsoever.

4. These Petitions shall be listed for hearing on **25.10.2022**.

By order of the Commission

Sd/-
(Deepak Pandey)
Assistant Chief (Law)

